

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

7

O.A. No. 2548 of 1992

New Delhi, dated this the 15th April, 1997

HON'BLE Mr. Justice K.M. AGARWAL, CHAIRMAN
HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Harminder Singh,
S/o Shri Kapoor Singh,
Ex. Substitute Loco Cleaner,
under Loco Foreman,
Northern Railway,
Moradabad,
R/o WZ 222, Virender Nagar,
Janakpuri,
New Delhi-110058. APPLICANT

By Advocate: Shri B.S. Mainee

VERSUS

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
Moradabad,
U.P.
3. The Sr. Divl. Mechanical Engineer,
Northern Railway,
Moradabad. RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

Learned Counsel for the applicant states that the relief prayed for by the applicant has been granted by the Respondents and therefore the O.A. has become infructuous and wants permission to withdraw the O.A. Permission is granted and the O.A. is accordingly dismissed as withdrawn. No costs.

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(K.M.AGARWAL)
Chairman

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(S.R. ADIGE)
Member (A)